

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.210
Co.Appeal 77 of 2020

Proceedings under Section 58 & 59 of Co. Act, 2013

IN THE MATTER OF:

Mehul I Shah

.....Applicant

V/s

United Phosphorus Ltd & Ors

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Hetavi Sancheti, Advocate

For the Respondent : Mr. Nrupang Dholakia, PCS for R-1 & 2

ORDER

In compliance with the last order dated 07.03.2024, Counsel for the respondent Nos. 1 and 2 appears in the matter.

Learned Counsel for the applicant submits that a reply from respondent Nos. 1 and 2 was uploaded in the DMS- portal of the applicant in continuation of the soft copy of the petition of the applicant. However, a physical copy is not available, nor is it in the DMS portal of respondent Nos. 1 and 2. Counsel for respondent Nos. 1 and 2 is directed to place on record the two sets of copies of the reply in physical form. Further, Learned Counsel for the applicant submits that, no rejoinder / reply has been filed.

It has not been categorically mentioned in the reply that what is the current status of the shares involved in this case. Learned Counsel for the respondent No.1 & 2 seeks instructions in this regard, what is the status of these shares as on date.

Learned Counsel for the applicant submits that, as per instructions, these shares are still lying with the company in the IPF account.

Let an additional affidavit be filed by the respondent Nos. 1 and 2 mentioning the status of the shares, within a period of four weeks, with an advance copy to the other side.

Re-list on 06.06.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)